

**CENTRAL ADMINISTRATIVE TRI BUNAL
ERNAKULAM BENCH**

O.A.No.260/2005

Monday, this the 22nd day of August, 2005.

CORAM:

**HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

1. Doordarshan Programme Producers Association, Reg. No. S.20898 (New Delhi), Trivandrum Unit represented by the Secretary, K.S.Rajasekharan.
2. M.N.Unni, Production Assistant, Doordarshan Kendra, Kudappanakunnu, Trivandrum.
3. R.Rajendran Pillai, Production Assistant, Doordarshan Kendra, Kudappanakunnu, Trivandrum.
4. D.Rajan, Production Assistant, Doordarshan Kendra, Kudappanakunnu, Trivandrum. Applicants

(By Advocate M/s Santhosh & Rajan)

Vs.

1. Union of India represented by the Secretary, Ministry of information and Broadcasting Government of India, New Delhi.
2. The Prasar Bharathi (Broadcasting Corporation of India), New Delhi represented by the Chief Executive Officer.
3. The Director General, Prasar Bharathi (Broadcasting Corporation of India), Doordarshan Kendra, New Delhi.
4. The Director, Doordarshan Kendra, Kudappanakunnu, Trivandrum. Respondents

(By Advocate Shri N.N.Sugunapalan, Sr.)

The application having been heard on 22nd August, 2005
the Tribunal on the same day delivered the following.

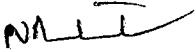
ORDER(Oral)

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up before the Bench, learned counsel for the applicants submitted that, the applicants would like to withdraw the Original Application with liberty to file a fresh O.A.

2. Liberty is granted. O.A. is dismissed as withdrawn.

Dated the 22nd August 2005.


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER


K.V.SACHIDANANDAN
JUDICIAL MEMBER